

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-131/1994/1114/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Mahmud Ahmed
Special Judge, CBI, NIA,
Assam, Guwahati.

Dated Guwahati the 1st March 2019.

Sub: Casual leave.

Ref:- Your letter No.SPL/CBI/04-2017/03 dated 26.02.2019.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted Casual leave for Leave for 3(three) days w.e.f. 26.02.2019 to 28.02.2019. The Special Judge, CBI, Addl. CBI Court No.1 and in his absence the Special Judge, CBI, Addl. Court No. 2 and in his absence the Special Judge, CBI, Addl. CBI Court No.3 will remain in charge of your court and office in your absence.

Yours faithfully,

sdi-

JT. REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-131/1994/1115-/A, dated 01.03.19
Copy to :

1. The Special Judge, CBI, Addl. CBI Court No.1.
2. The Special Judge, CBI, Addl. Court No. 2.
3. The Special Judge, CBI, Addl. CBI Court No.3.
4. The Systems Analyst, Gauhati High Court.

01/3/19
JT. REGISTRAR (VIGILANCE)

Relao